

Centres are not working according to the plans of Government ;

(b) what steps have been taken to reorient them in the context of 20 Point Programme ;

(c) whether Government have taken any steps for fixing responsibility and accountability on the individual officers for the lapses ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) and (b) In the ' Industrial Policy Statement announced in the Parliament in July, 1980 it has been stated that the Government have reviewed the Scheme of District Industries Centres which has not produced benefits commensurate with the expenditure incurred. Government, therefore, propose to initiate more effective alternatives. In order to facilitate exploring the new arrangements, the Government have initiated an indepth study of 5 selected District Industries Centres and to asses the impact of the existing scheme and to indentify their areas of strength and weaknesses. These studies are in progress and the reports are likely to be received shortly whereafter Government will be in a position to take a decision on the more effective alternatives to District Industries Centres in consultation with the State Governments. Till then funds are being released on the existing pattern of financing the scheme.

In the DIG Programme, guidelines have been issued to State/UT Govts, to accord special stress for the development of weaker section of the community including Schedule Caste/ Scheduled Tribes and women entrepreneurs.

(c) The District Industries Centres Programme is a Centrally sponsored scheme and is being implemented by the State/UT Govern-

ments under the guidelines issued by the Central Government from time to time. The District Industries Centres personnel are State Government employees and are accountable to them.

(d) Question does not arise.

#### **Preference to foreign engineers and collaborators**

2049, SHRI HARVENDAR SINGH HANSPAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that of late foreign engineers and foreign collaborators are being preferred in the developemnt programmes of our industry when indigenou expertise is available within the country ; and

(b) if so, the cases where such preference has been given to foreigners and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir. Government's policy in the field of import of technology is selective, and based on national priorities. Import of technology is permitted in sophisticated and high priority areas, in export-oriented or import-substitution manufacturing or for enabling indigenou industry to update existing technology in India to meet efficiently domestic requirements and or to become competitive in the export market.

(b) Does not arise.

#### **Management in Hindustan Photo Films Ltd.**

2050. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that cases of corruption, mismanagement are increasing in Hindustan Photo Films

Ltd. causing huge losses to the undertaking ;

(b) if so, the extent of loss occurred during the last one year and the measures adopted to check it ;

(c) whether in the context of (a) and (b) above some responsibility has been fixed, if so, what action has been taken in this regard ;

(d) if not, whether the Chairman of Hindustan Photo Films Ltd. has written to him enlisting the ailments of the Undertaking ; and

(e) if so, what are the main contents of his letter and his reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) No. Sir,

(b) and (c) Do not arise.

(d) and (e) The former Chairman of Hindustan Photo Films Mfg. Co. Ltd. has written about charges of malpractices, corruption and mismanagement levelled against some of the officers of the Company. These charges were earlier enquired into by the Assistant Director (Industrial Contingency) and not found to be substantiated. Subsequently an Enquiry Committee constituted for looking into these charges have also not found the same substantiated.

#### **Constitution of new Cor Board**

2051. SHRI S. KUMARAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the New Coir Board has not been constituted though the term of the last Board ended long back ;

(b) if so, when the term of the last Board ended; and

(c) what are the reasons for delay in the constitution of the new Board ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) to (c) The term of the Coir Board expired on the 4th February, 1980. The reconstitution of the Coir Board is under active consideration of Government.

#### **Pakistani Mirage Jets**

2052. SHRI HARISHANKAR BHABHRA :

SHRI KALRAJ MISHRA.-

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Pakistani Mirage Jets are being fitted with a new navigation attack system which would give them all weather capability including the capability to launch night attack sorties; and

(b) if so, the Governments' reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) There are reports to this effect.

(b) While deciding on the re-equipment and modernisation programme of the three Services, we take into account the known and likely re-equipment programmes of Pakistan and our appreciation of the threat to us.

#### **Training to IRAQ, Army**

2053. SHRI J AS WANT SINGH: SHRI HARISHANKAR BHABHRA :

Will the Minister of DEFENCE be pleased to state :

(a) whether a study team is proposed to be sent to the theatre